

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : **20 APR 1988**

APPLICATION NO 481 / 88(T)
W.P. NO. 3193 / 85

Applicant

Shri G. Ramachandran

To

1. Shri G. Ramachandran
Postal Assistant
Chickpet Post Office
Bangalore - 560 053
2. Shri Chandrakantha Goulay
Advocate
C/o Shri U.L. Narayana Rao
Advocate
581, Sadashivanagar
Bangalore - 560 080
3. The Post Master General
Karnataka Circle
Palace Road
Bangalore - 560 001
4. The Senior Superintendent of
Post Offices
Bangalore West
Rajajinagar
Bangalore - 560 010
5. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Respondent

V/s The PMG, Karnataka Circle, Bangalore & another

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~EXRAX/EXXPERXXORDER~~
passed by this Tribunal in the above said application on 11-4-88.

dc *Parivardhan*
DEPUTY REGISTRAR
(JUDICIAL)

985/20-4-88
Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE ELEVENTH DAY OF APRIL, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy .. Vice Chairman
and
Hon'ble Shri P. Srinivasan .. Member (A)

APPLICATION NO. 481 OF
1988 (T)

Shri G. Ramachandran
Postal Assistant
Chickpet Post Office
Bangalore - 560 053
(Shri Chandrakantha Goulay, Advocate) .. Applicant

Vs.

1. The Post Master General
Karnataka Circle
Palace Road
Bangalore - 560 001.
2. The Senior Superintendent of
Post Offices
Bangalore West
Rajajinagar
Bangalore - 560 010 .. Respondents

(Shri M.S. Padmarajaiah, S.C.G.S.C.)

This application having come up for
hearing today, Hon'ble Member (A), made the following:

ORDER

In this application, which originated as Writ Petition No. 3193/85 before the High Court of Karnataka, the applicant, who is working as a Postal Assistant, is aggrieved with an order dated 9.10.1984 (Annexure-C) by which the Senior Superintendent of Post Offices, Bangalore (West) (respondent-2) directed that the balance of House Building Advance (HBA) due from the applicant be recovered in full leaving a balance of Re.1/- as nominal pay from the pay of the official from October 1984 payable on 31.10.1984. The said



P. S. S.

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recovery was sought to be made because the applicant, after having received three instalments of HBA totalling to Rs 15,900/- upto 16.9.1980, did not ask for release of the 4th instalment for a period of three years thereafter.

2. Shri Chandrakantha Goulay appears for Shri U.L. Narayana Rao for the applicant and Shri M.S. Padmarajaiah, Senior Central Government Standing Counsel for the respondents. They have been heard.

3. We notice that for his failure to ask for the 4th instalment of HBA from 16.9.1980 till 1984, a penalty was imposed on the applicant stopping his increment for six months by an order dated 31.3.1984. It is stated that thereafter the applicant asked for the 4th instalment of the House Building loan to complete the construction of the house.

4. When the matter came up for hearing, we were told by both sides that out of the HBA already given to the applicant, monthly recoveries have been regularly effected from the applicant in pursuance of an interim order of the High Court passed on 4.3.1985 leaving an outstanding balance, inclusive of interests of Rs 510.65 only. We feel that in this background it is not worthwhile examining the merits of this application or the arguments thereon addressed by both the sides.

5. We direct the respondents to recover the balance of Rs 510.65 still outstanding from the applicant at the rate of Rs 220/- per month for two months and the odd balance remaining thereafter in the third month.

P. J. W.



6. The application is disposed of
on the above terms. Parties to bear their own costs.



Sd/-
VICE CHAIRMAN
11-4-88

Sd/-
MEMBER (A) 1041

TRUE COPY

R.P. Venkatesh
DEPUTY REGISTRAR (J.D.)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE